

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1756

ANSWERED ON:15.03.2005

INDIAN CITIZENSHIP TO PAKISTANIS

Bangaru Smt. Susheela Laxman;Chinta Mohan Dr. ;Meghwal Shri Kailash;Oram Shri Jual;Singh Shri Rajiv Ranjan (Lalan)

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether many people came to India from Pakistan in the aftermath of the 1965 and 1971 wars and settled in India;
- (b) if so, the total number of such people and the States in which they had settled;
- (c) whether such people were willing to acquire the Indian citizenship;
- (d) if so, the details thereof alongwith the number of people out of them who have been provided with Indian citizenship till date;
- (e) the time by which citizenship is likely to be provided to the rest of these people;
- (f) whether the Government is simplifying the rules and regulations for granting Indian citizenship to such peoples; and
- (g) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a): Yes, Sir.

(b): No definite number can be specified. However, large number of such people have settled in the bordering States of Rajasthan and Gujarat.

(c): Yes, Sir.

(d): Since no specific record is maintained with respect to this category of applicants, the number of citizenship granted to such persons cannot be specified.

(e): The State Governments of Rajasthan and Gujarat have been delegated powers to grant citizenship to such persons till 27th February, 2006.

(f): Yes, Sir.

(g): Such persons have been exempted from production of valid passport/visa and renunciation certificates from concerned authorities on submission of an affidavit to the District Collector.